

**Schedule
Form A**

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF:
CRYSTAL CABLE INDUSTRIES LIMITED**

Sl. No.	Relevant Particulars	
1.	Name of Corporate Debtor	CRYSTAL CABLE INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	14/10/1965
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate identity number of Corporate Debtor	L31300WB1965PLC026637
5.	Address of the registered office and principal office (if any) of corporate debtor	ANDUL ROAD, P.O. NEW KOLORAH ALAMPUR, HOWRAH – 711302
6.	Insolvency commencement date in respect of Corporate debtor	11 th February 2020
7.	Estimated date of closure of insolvency resolution Process	9 th August 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mahesh Chand Gupta IBBI/IPA-001/IP-P01489/2018-19/12304
9.	Address and E-mail ID of the Interim Resolution Professional, as registered with the Board	FE-202, Salt Lake City, 1 st Floor Sector-III, Kolkata-700106. Email Id – mcgupta90@gmail.com
10.	Address and e-mail ID to be used for correspondence with the Interim Resolution Professional, if different from those given at Sl. No.9.	“Bajrang Kunj” 4 th floor, Room No.-412 2B, Grant Lane, Kolkata-700001. Email Id – cirp.crystalcable@gmail.com
11.	Last date for submission of claims	25 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against the **Crystal Cable Industries Limited** on **11-02-2020**.

The creditors of **Crystal Cable Industries Limited** are hereby called upon to submit a proof of their claims on or before **25.02.2020** to the Interim Resolution Professional at the address mentioned against item 10.



The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 14.02.2020

Place : Kolkata



Mahesh Chand Gupta
Interim Resolution Professional